

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-52/2006/1142/A

From :- Shri Saptarshi Garg,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Roushan Lal,
Member, MACT,
Nagaon.

Dated Guwahati the th 14 February, 2023

Sub: **Earned Leave.**

Ref:- Your letter No. MACT/N/351 dtd. 08.02.2023.

Sir,

With reference to the above, I am directed to inform you that you have been granted **earned leave for 4 days from 14.02.2023 to 17.02.2023 (suffixing 18.02.2023 & 19.02.2023) along with station leave permission**, subject to submission of your Leave Admissibility Report from the office of the Principal Accountant General (A&E), Assam, Guwahati. Further, you have been allowed to hand over charge to the District & Sessions Judge, Nagaon and in his absence to the next senior most Judicial officer at the station before proceeding on leave in the evening of 13.02.2023.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-111/2012/1143-1144-1145/A, dated , 14-02-2023

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. A copy of the application in prescribed format is enclosed herewith.
2. The District & Sessions Judge, Nagaon.
3. The Project Manager, Gauhati High Court, Guwahati.

JT. REGISTRAR (VIGILANCE)